

.ITEM NO.39 REGISTRAR COURT. 2 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Criminal Appeal No(s). 1480/2015
NARESH PUROHIT

Appellant(s)

VERSUS

STATE OF U.P AND ANR.

Respondent(s)

(with appln. (s) for revocation of court's order and office report)

Date : 29/08/2016 This appeal was called on for hearing today.

For Appellant(s)

Ms. Manju Jetley, Adv.

For Respondent(s)

Mr. Sandeep Kr. Dwivedi, Adv.

Mr. Manoj K. Mishra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ld.counsel for the parties shall be at liberty to file the
additional documents, if any, within a period of four weeks.

List the matter again on 06.10.2016.

(M V RAMESH)

Registrar

SB